

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16601/2017

[Arising out of impugned final judgment and order dated 21-12-2016 in WC No.17859/2016 passed by the High Court of Judicature at Allahabad]

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) No. 11746/2017 (XI)

(IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS, IA No. 26403/2019 - EXEMPTION FROM FILING O.T., IA No. 204472/2023 - EXEMPTION FROM FILING O.T., IA No. 204464/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date : 28-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Pahlad Singh Sharma, AOR

Mr. Maninder Singh, Sr. Adv.
Mr. Ajit Sharma, AOR

For Respondent(s) M/S. Lawyer S Knit & Co, AOR

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR

Mr. Abhishek Vikas, AOR
Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The matters are not taken up.
2. List next week.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)